

(13)

CAT/3/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

~~XXXX DXXXXX~~  
NEW BOMBAY BENCH

O.A. No. 528/87  
~~XXXXXXXX~~  
T.A. No.

198

DATE OF DECISION 28.4.1989

Shri A.N.Joshi

Petitioner

Shri G.S.Walia

Advocate for the Petitioner(s)

Versus

Union of India & others.

Respondents

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.B.Mujumdar, Member (J)

The Hon'ble Mr. M.Y.Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *Yes*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *No*

(14)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY 400 614

OA.NO. 528/87

Shri A.N.Joshi,  
C/o.Shri G.S.Walia,  
Advocate High Court,  
89/10, W.Rly.Employees'  
Colony, Matunga Road,  
Bombay.

... Applicant

V/S.

Union of India  
through  
General Manager,  
Western Railway,  
Churchgate, Bombay-20.

AND 11 OTHERS.

... Respondents


CORAM: HON'BLE MEMBER (J) SHRI M.B.MUJUMDAR  
HON'BLE MEMBER (A) SHRI M.Y.PRIOLKAR

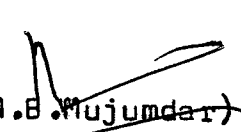
ORAL JUDGMENT

Dated: 28.4.1989

(PER: M.B.Mujumdar, Member (J))

Mr.G.S.Walia for the applicant requests for permission to withdraw the application in view of the Ahmedabad Bench Judgment on Review Petition in OA.Nos. 344/87 & 377/87 dated 27.2.1989. The application is disposed of as withdrawn with no order as to costs.

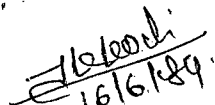
  
(M.Y.Priolkar)  
Member (A)

  
(M.B.Mujumdar)  
Member (J)

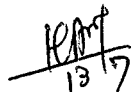
Judgment dtd. 28/4/89

Send to parties on

16/6/89.

  
16/6/89.

Judgment dated 28/4/89  
served on Resp. no. 2 & 3 on  
dtd. 19/6/89.

  
13/7